

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 643.
TO BE ANSWERED ON WEDNESDAY, THE 06th DECEMBER, 2023.**

e-COMMERCE POLICY

643. SHRI HEMANT TUKARAM GODSE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether any measures are being implemented or is in the process of being implemented in the regulation of e-commerce in the country and if so, the details thereof;
- (b) whether e-commerce giants, require special regulations to prevent predatory pricing and monopolising of market share and if so, the details thereof; and
- (c) the time by which the draft e-commerce policy is likely to be put in place along with the details of the two rounds of stakeholder consultations done so far?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a): Government has implemented several legislative and policy measures for streamlining and regulating e-commerce industry in the country. Some of these measures are FDI Policy; Foreign Exchange Management Act, 1999; Consumer Protection Act, 2019; Competition Act, 2002; Central Goods and Services Tax (CGST) Act, 2017; Information Technology Act, 2000; Payment and Settlement Systems Act, 2007; Companies Act, 2013; Copyright Act, 1957 etc.
- (b): The provisions of the Competition Act, 2002 are applicable in respect of e-commerce platforms as provided in Section 3 (Anti-competitive Agreements), Section 4 (Abuse of dominant position) and Section 5 and Section 6 (Mergers & Acquisitions).
- (c): A draft e-Commerce policy was placed in public domain on 23rd February, 2019 for public consultations. Suggestions have been received from various stakeholders. Since e-Commerce is an emerging and dynamic sector, wide stakeholder consultations are required for formulation of National e-Commerce Policy.
